



**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 1597/2020

This the 21st day of October, 2020

(Through Video Conferencing)

**Hon'ble Mr. A. K. Bishnoi, Member (A)
Hon'ble Mr. R. N. Singh, Member (J)**

Akshay Kumar,
S/o Ombir Singh,
r/o-184/1A, prempuri,
Mujaffar Nagar,
Uttar Pradesh.

...Applicant

(By Advocate: Mr. Amit Prabhat Nagar)

VERSUS

1. Union of India,
Through the Secretary,
Ministry of Finance,
North Block, New Delhi.
2. The Principal Chief Commissioner of Income Tax,
Central Revenue Building,
I.P. Estate, New Delhi – 11002.
3. Deputy Commissioner of Income Tax (HQ Personnel)
Office of the Principal Chief Commissioner of Income
Tax,
Central Revenue Building,
I.P. Estate, New Delhi – 11002. ...Respondents

(By Advocate: Mr. Y.P. Singh)



ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):-

In the present OA, the applicant has challenged the order dated 24.01.2020, vide which the applicant's candidature for the post of Tax Assistant has been cancelled by the respondents.

2. After arguing for some time, learned counsel for the applicant seeks permission to withdraw the OA with liberty to the applicant to file a fresh OA, if so advised, in accordance with law. Permission is granted.

3. Accordingly, the OA stands dismissed as withdrawn with liberty as aforesaid. No costs.

**(R.N. Singh)
Member (J)**

**(A.K. Bishnoi)
Member (A)**

uma/ankit/akshaya